

**THE HIGH DENOMINATION BANK NOTES (DEMONETISATION)
AMENDMENT ACT, 1998**

No. 3 OF 1999

[2nd January, 1999.]

**An Act to amend the High Denomination Bank Notes (Demonetisation) Act,
1978.**

Be it enacted by Parliament in the Forty-ninth Year of the Republic of India as follows:—

1. This Act may be called the High Denomination Bank Notes (Demonetisation) Amendment Act, 1998.

Short title.

2. In section 2 of the High Denomination Bank Notes (Demonetisation) Act, 1978, in clause (d), for the words "issued by the Reserve Bank", the words "issued by the Reserve Bank immediately before the commencement of this Act" shall be substituted.

Amendment of
section 2 of
Act 11 of 1978.